

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**DFR NO. 2128 OF 2018**

**Dated: 10<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Amplus KN Solar Private Limited & Anr.**

....

**Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission Ors.**

....

**Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Rahul Kinra  
Mr. Akshat Srivastava  
Mr. Arshdeep Singh

Counsel for the Respondent (s) : ----

**ORDER**

We have heard Mr. Amit Kapur, learned counsel appearing for the Appellant. He quick to point out and taken us through submissions made in Paragraph 7.1 & 7.2 and page nos. 93 and 93 A. Therefore, he submitted that office objection cannot be sustainable hence it may be overruled.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and the submissions made in Paragraph 7.1 & 7.2 and page nos.93 and 93 A, we find it satisfactory as sufficient cause has been shown in the application.

Registry is directed to number the appeal and post this matter for admission along with IA.

List the matter on **12.07.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**